



महाराष्ट्र शासन राजपत्र

असाधारण
प्राधिकृत प्रकाशन

शनिवार, मार्च १८, २००६/फाल्गुन २७, शके १९२७

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Mumbai Municipal Corporation (Amendment) Bill, 2006 (L. A. Bill No. XV of 2006), introduced in the Legislative Assembly on the 18th March 2006, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

L. A. BILL No. XV OF 2006.

A BILL

further to amend the Mumbai Municipal Corporation Act.

Bom. III
of 1888. WHEREAS it is expedient further to amend the Mumbai Municipal Corporation Act, for the purposes hereinafter appearing; it is hereby enacted in the Fifty-seventh Year of the Republic of India as follows :—

1. This Act may be called the Mumbai Municipal Corporation (Amendment) Act, 2006. Short title.

Bom. III
of 1888. 2. In Section 460H of the Mumbai Municipal Corporation Act (hereinafter referred to as "the principal Act"), in sub-section (4), for the words "ten rupees" the words "equal to ten times of the fare due" shall be substituted. Amendment of Section 460H of Bom. III of 1888.

(१०६)

[किंमत: रुपये ९.००]

- Amendment of Section 471 of Bom. III of 1888. **3.** In Section 471 of the principal Act, for the existing Table, the following Table shall be substituted, namely :—

"Sr. No.	Section, sub-section or clause	Subject	Fine which may be imposed	Minimum fine which shall be imposed
(1)	(2)	(3)	(4)	(5)
1.	Section 149	... Notice to be given of transfer of title.	Two thousand rupees	Five hundred rupees
2.	Section 150	... Requisition to produce instrument of transfer.	Two thousand rupees	Five hundred rupees
3.	Section 152	... Notice to be given of the erection of new building, etc.	Two thousand rupees	Five hundred rupees
4.	Section 191 A, sub-section (3)	... Return to be forwarded by an owner or person in charge of a dog.	One thousand rupees	Two hundred fifty rupees
5.	Section 191 H	... Return to be submitted by person liable to theatre tax.	Two thousand and five hundred rupees	Five hundred rupees
6.	Section 223, sub-section (1)	... Building, etc., not to be erected without permission over drains.	Five thousand rupees	One thousand rupees
7.	Section 229	... Connections, with municipal drains, etc., not to be made except in conformity with section 227 or 228.	Five thousand rupees	One thousand rupees
8.	Section 229 A, sub-section (1)	... Building, etc., not to be erected without permission over any drains.	Five thousand rupees	One thousand rupees
9.	Section 230 A	... Owner of land to allow others to carry drains through the land.	Two thousand and five hundred rupees	Five hundred rupees
10.	Section 231	... Requisition to enforce drainage of undrained premises situated within a hundred feet of a municipal drain.	Two thousand and five hundred rupees	Five hundred rupees
11.	Section 232	... Requisition to enforce drainage of undrained premises not situated within a hundred feet of a municipal drain.	Two thousand and five hundred rupees	Five hundred rupees
12.	Section 233, sub-section (1), clause (b)	... Direction limiting use of drain or notice requiring the construction of a distinct drain.	Two thousand and five hundred rupees	Five hundred rupees
13.	Section 233 A, clause (b)	... Drains for sole use of properties to be maintained in good repair, etc., by owner or occupier of the property.	Two thousand and five hundred rupees	Five hundred rupees
14.	Section 234	... New building not to be erected without drains.	Fine not to be exceed five thousand rupees
15.	Section 235	... Excrementitious matter not to be passed into cesspool.	Five thousand rupees	One thousand rupees
16.	Section 236	... Owners of drains to allow use thereof, or joint ownership therein, to others.	Two thousand and five hundred rupees	Five hundred rupees

(1)	(2)	(3)	(4)	(5)
17.	Section 240	... Drains not to pass beneath buildings.	Ten thousand rupees	Two thousand rupees
18.	Section 241	... Provisions as to position of cesspools.	Ten thousand rupees	Two thousand rupees
19.	Section 243, sub-section (2)	... Requisition to cover or ventilate drain or cesspool.	Two thousand and five hundred rupees	Five hundred rupees
20.	Section 246 A, sub-section (1)	... Water-closets and privies not to be constructed without permission or in contravention of terms prescribed.	Ten thousand rupees	Two thousand rupees
21.	Section 247	... Buildings newly erected or re-erected to be provided with water-closet and other accommodation.	Ten thousand rupees	Two thousand rupees
22.	Section 248, sub-section (1)	... Requisition to enforce provision of privy accommodation, etc.	Ten thousand rupees	Two thousand rupees
23.	Section 249	... Requisition to provide privy accommodation for factories, etc.	Ten thousand rupees	Five thousand rupees
24.	Section 249 A	... Requisition respecting unhealthy privies.	Ten thousand rupees	Two thousand rupees
25.	Section 250, sub-section (1)	... Provisions as to privies.	Two thousand rupees	Five hundred rupees
26.	Section 251, proviso	... Provisions as to water-closets.	Two thousand rupees	Five hundred rupees
27.	Section 251 A	... Provisions as to privies and water-closets.	Ten thousand rupees	Two thousand and five hundred rupees
28.	Section 251 B	... Provisions as to use of places for bathing or washing clothes or domestic utensils.	Two thousand and five hundred rupees	Five hundred rupees
29.	Section 257	... Requisition to effect sanitary repairs, etc.	Two thousand and five hundred rupees	Five hundred rupees
30.	Section 259 A, sub-sections (1) and (4)	... Provisions as to employment of licensed plumber and use of work.	Ten thousand rupees	Two thousand rupees
31.	Section 259 A, sub-sections (2) and (3)	... Licensed plumber to give and sign certificate.	Two thousand and five hundred rupees	Five hundred rupees
32.	Section 268, sub-section (1)	... Building, etc., not to be erected over water main without permission.	Five thousand rupees	One thousand rupees
33.	Section 269, sub-section (3)	... Water not to be carried away from public water supply for sale, and not to be carried in cask, etc., without permission.	Five thousand rupees	Five hundred rupees
34.	Section 270, sub-section (2)	... Public water supply set apart for particular purpose not to be used for other purpose.	Five thousand rupees	One thousand rupees
35.	Section 270 A	... Premises not to be occupied without Commissioner's certificate in respect of adequate water supply.	Ten thousand rupees	Two thousand rupees
36.	Section 271, sub-section (2)	... Requisition to obtain private water supply and to provide supply and distributing pipes, etc.	Ten thousand rupees	Two thousand rupees

(1)	(2)	(3)	(4)	(5)
37.	Section 272, sub-section (1)	... Provisions as to making and renewing of connections with municipal water works.	Ten thousand rupees	Two thousand rupees
38.	Section 272, sub-section (5)	... Provision as to unauthorised connections with municipal water works, etc.	Two thousand and five hundred rupees.	Five hundred rupees
39.	Section 274	... Requisition to provide cistern and putting of means of access to any cistern.	Two thousand and five hundred rupees.	Five hundred rupees
40.	Section 274 A	... Requisition to provide for keeping cisterns locked.	Two thousand and five hundred rupees.	Five hundred rupees
41.	Section 275	... Supply or distributing pipes, etc., to be kept in efficient repair by owner or occupier of premises.	Two thousand and five hundred rupees.	One thousand rupees
42.	Section 278, sub-section (2)	... Requisition to remedy defect in meter (supply or distributing pipes), etc.	Five thousand rupees	Five hundred rupees
43.	Section 280	... Conditions as to use of water not to be contravened.	Five thousand rupees	One thousand rupees
44.	Section 282	... Prohibition of fraudulent and unauthorised use of water.	Five thousand rupees	One thousand rupees
45.	Section 287 B, sub-section (1)	... Work under Chapter X to be done by licensed plumber.	Ten thousand rupees	Two thousand rupees
46.	Section 287 B, sub-section (2)	... Name of licensed plumber to be furnished.	One thousand rupees	Two hundred and fifty rupees.
47.	Section 297, sub-section (3)	... Construction of building within the regular line of street without permission	Twenty-five thousand rupees	Five thousand rupees
48.	Section 304, sub-section (1)	... Land not to be appropriated for building and private streets not to be laid out until expiration of notice nor otherwise than in accordance with Commissioner's direction.	Twenty-five thousand rupees.	Five thousand rupees
49.	Section 305	... Requisition as to levelling and draining of private streets.	Five thousand rupees	One thousand rupees
50.	Section 308, sub-section (1)	... Prohibition of projections upon streets, etc.	Ten thousand rupees	Two thousand rupees
51.	Section 308, sub-section (2)	... Requisition to remove the same.	Ten thousand rupees	Two thousand rupees
52.	Section 309, sub-section (1)	... Requisition to remove or alter projections, etc., made before Act III of 1872 came into force.	Ten thousand rupees	Two thousand rupees

(1)	(2)	(3)	(4)	(5)
53.	Section 311	... Ground floor doors, etc., not to open outwards on streets.	One thousand rupees	Two hundred rupees
54.	Section 312, sub-section (1)	... Prohibition of structures or fixtures causing obstruction in streets.	Ten thousand rupees	Two thousand rupees
55.	Section 313, sub-section (1)	... Prohibition of deposits, etc., of things in streets.	Two thousand rupees	Two hundred and fifty rupees
56.	Section 313A	... Prohibition of hawking articles for sale in a public place or street without a licence.	Two thousand and five hundred rupees	Five hundred rupees
57.	Section 313B	... Prohibition in a public place or street of use of skill in handicraft or in rendering services without licence.	Two thousand and five hundred rupees	Five hundred rupees
58.	Section 315	... Requisition to remove structures or fixtures erected or set up before section 312 came into force.	Five thousand rupees	One thousand rupees
59.	Section 316, sub-section (1)	... Prohibition of the tethering of animals in public streets.	One thousand rupees	Two hundred rupees
60.	Section 319, sub-section (2)	... Direction to close street in which work is in progress.	Two thousand and five hundred rupees.	Five hundred rupees
61.	Section 321, sub-section (2)	... Shoring-timber fence, etc., employed to secure public safety while Municipal works are in progress, not to be removed.	Two thousand and five hundred rupees.	Five hundred rupees
62.	Section 322, sub-section (1)	... Street not to be opened or broken up and building materials not to be deposited thereon without permission.	Two thousand and five hundred rupees	Five hundred rupees
63.	Section 323	... Precautions for public safety to be taken by persons to whom permission is granted under section 322.	Two thousand and five hundred rupees	Five hundred rupees
64.	Section 324, sub-section (1)	... Persons to whom permission is granted under section 322 must reinstate streets.	Two thousand and five hundred rupees	Five hundred rupees
65.	Section 325	... Provision to be made by persons to whom permission is granted under section 322 for traffic, etc., when their works interrupt.	Ten thousand rupees	Two thousand rupees
66.	Section 326	... Hoards to be set up during work on any building adjacent to a street.	Two thousand and five hundred rupees	Five hundred rupees
67.	Section 327, sub-section (2)	... Name of premises or part thereof not to be destroyed or defaced.	One thousand rupees	Two hundred rupees
68.	Section 328, sub-section (1)	... Skysigns not to be erected or retained without permission.	Five thousand rupees	One thousand rupees
69.	Section 328A, sub-section (1)	... Advertisements on certain sites, vehicles, etc., not to be exhibited without permission.	Five thousand rupees	One thousand rupees
70.	Section 329, sub-section (1)	... Requisition to repair, protect or enclose dangerous place.	Two thousand and five hundred rupees	Five hundred rupees
71.	Section 331	... Prohibition of removal, etc., of lamps	Five thousand rupees	One thousand rupees

(1)	(2)	(3)	(4)	(5)
72.	Section 333, sub-sections (1), (2) and (3)	... Provision as to manner of laying gas-pipes.	Ten thousand rupees	Two thousand rupees
73.	Section 334, sub-section (1)	... Requisition to alter situation of gas-pipes, etc.	One thousand rupees	Two hundred rupees
74.	Section 335, sub-section (1)	... Buildings, etc., not to be erected without permission over municipal gas-pipes.	Five thousand rupees	One thousand rupees
75.	Section 344A	... Provision for supervision of buildings and works.	Ten thousand rupees
76.	Section 347, sub-section (1)	... Work not to be commenced without notice.	Fifty thousand rupees	Ten thousand rupees
77.	Section 347A	... Building not to be converted to other purposes without the permission of the Commissioner.	Ten thousand rupees
78.	Section 347B	... Building or any part of a building originally constructed or authorised to be used for human habitation not to be used as a godown, etc., without permission.	Twenty thousand rupees	Five thousand rupees
79.	Section 347C	... Building originally constructed or authorised to be used for human habitation not to be altered without permission for the purpose of using it as a godown, etc.	Twenty-five thousand rupees	Five thousand rupees
80.	Section 349	... Roofs and external walls of buildings not to be made of inflammable articles.	Two thousand rupees	Four hundred rupees
81.	Sections 349A and 349B	... Provision as to height of buildings.	Twenty thousand rupees	Four thousand rupees
82.	Section 349C	... Provision as to height of frame buildings.	Fifty thousand rupees	Ten thousand rupees
83.	Section 349D	... Alteration and provision of staircase to allow safe exit in the event of fire.	Twenty thousand rupees	Four thousand rupees
84.	Section 353	... Provision for enforcement of provisions concerning buildings and walls.	Fifty thousand rupees	Ten thousand rupees
85.	Section 353A	... Provision as to completion certificates.	Twenty-five thousand rupees	Five thousand rupees
86.	Section 354AA, sub-section (7)	... Erection or re-erection of any building in contravention of the declaration.	Twenty thousand rupees	Four thousand rupees
87.	Section 354RK, sub-section (8)	... Construction or re-construction of building within any re-development area without permission.	Ten thousand rupees	Two thousand rupees
88.	Section 356	... Regulations prescribed for licensed surveyors and plumbers.	One thousand rupees	Two hundred rupees

(1)	(2)	(3)	(4)	(5)
89.	Section 357	... Licensed plumber not to demand or receive more than the prescribed fee.	One thousand rupees	Two hundred rupees
90.	Section 358	... Licensed plumber to be bound to execute work properly.	One thousand rupees	Two hundred rupees
91.	Section 368, sub-sections (1), (2), (3) and (4)	... Collection, removal and deposit of refuse and provision of receptacles.	Ten thousand rupees	Two thousand and five hundred rupees.
92.	Section 370	... Collection and removal of excrementitious and polluted matter to be provided for by occupier in certain cases.	One thousand rupees	Two hundred fifty rupees.
93.	Section 371	... Halalkhore's duties in certain cases not to be discharged by private individuals without permission.	Five hundred rupees	One hundred rupees
94.	Section 372, clauses (a), (b), (c), (d), (e) and (f)	... Provision as to removal of refuse.	Two thousand and five hundred rupees	Five hundred rupees
95.	Section 372, clause (g)	... Provision as to removal and skinning of carcasses.	Five thousand rupees	One thousand rupees
96.	Section 375	... Requisition to cleanse and lime wash building.	Five thousand rupees	One thousand rupees
97.	Section 375A	... Requisition to remove building materials, etc., from any premises.	Five thousand rupees	One thousand rupees
98.	Section 376	... Prohibition of nuisance, in unoccupied or abandoned premises.	Five thousand rupees	One thousand rupees
99.	Section 377	... Requisition to cleanse, etc., neglected premises.	Five thousand rupees	One thousand rupees
100.	Section 377A, sub-sections (1) and (2)	... Requisition to abate nuisance or to prevent recurrence due to leakage in the roofs of buildings.	Two thousand and five hundred rupees	Five hundred rupees
101.	Section 378, sub-section (2)	... Provision as to buildings unfit for human habitation.	Five thousand rupees	One thousand rupees
102.	Section 379	... Owner or occupier of a house within seven days of receipt of notice, to give statement of accommodation.	Five thousand rupees	One thousand rupees
103.	Section 379A, sub-section (1)	... Requisition by Metropolitan Magistrate to abate overcrowding.	Two thousand rupees	Four hundred rupees
104.	Section 379A, sub-section (3)	... Requisition by owner pursuant to order under sub-section (1).	Two thousand rupees	Four hundred rupees
105.	Section 380	... Requisition to remove or alter insanitary huts.	Two thousand and five hundred rupees	Five hundred rupees
106.	Section 381	... Requisition to fill in pools, etc., which are a nuisance.	Ten thousand rupees	Two thousand rupees
107.	Section 381A, sub-section (1)	... Digging or constructing well, etc., without permission.	Five thousand rupees	Two thousand rupees

(1)	(2)	(3)	(4)	(5)
108.	Section 381A, sub-section (2)	... Requisition to fill in or demolish well, etc.	Ten thousand rupees	Two thousand rupees
109.	Section 381B	... Prohibition of mosquito breeding in collection of water on any land.	Ten thousand rupees	Two thousand rupees
110.	Section 382	... Requisition to discontinue dangerous quarrying.	Ten thousand rupees	Two thousand rupees
111.	Section 383, sub-section (1)	... Requisition to remove or trim trees, shrubs or hedges.	One thousand rupees	Two hundred rupees
112.	Section 384, sub-section (1)	... Prohibitions as to keeping of animals.	Two thousand and five hundred rupees	Five hundred rupees
113.	Section 384A	... Requisition to discontinue, etc., stabling animals or storing grains, etc., in dwelling house.	Two thousand and five hundred rupees	Five hundred rupees
114.	Section 385, sub-section (2)	... Prompt notice to be given to Health Department for removal of carcasses of dead animals without authorisation of the Commissioner.	One thousand rupees	One hundred rupees
115.	Section 388, clauses (e), (f) and (g)	... Prohibition of bathing, etc., contrary to order of regulation.	Five thousand rupees	Two hundred fifty rupees
116.	Section 390, sub-section (1)	... Factory, etc., not to be newly established or worked without permission.	Fifty thousand rupees	Ten thousand rupees
117.	Section 390, sub-section (3)	... Prohibition of continuance or resumption of working of factory, etc., after revocation of written permission for its establishment.	Fifty thousand rupees	Ten thousand rupees
118.	Section 392, sub-section (1)	... Requisition for sanitary regulation of factories.	Twenty-five thousand rupees	Five thousand rupees
119.	Section 393, sub-section (1)	... Prohibition of use of steam-whistle, etc., without permission.	One thousand rupees	Two hundred rupees
120.	Section 394, sub-section (1), clauses (a) (ii) and (b) to (f)	... Certain articles not to be kept and certain trades, processes and operations not to be carried on without licence.	Twenty-five thousand rupees	Five thousand rupees
121.	Section 394, sub-section (6)	... Licence to be kept on premises, board to be displayed indicating nature of articles kept or trade carried on and proper labels to be put on licensable articles.	Two thousand and five hundred rupees	Five hundred rupees
122.	Section 395, sub-section (1)	... Prohibition of corruption of water by chemicals, etc.	Twenty thousand rupees	Four thousand rupees
123.	Section 397, sub-section (1)	... Regulation of washing of clothes by washermen.	Two thousand rupees	Four hundred rupees
124.	Section 401, sub-section (1)	... Prohibition of sale in Municipal market without licence.	Two thousand and five hundred rupees	Five hundred rupees
125.	Section 402, sub-section (2)	... New private market not to be opened without sanction.	Fifty thousand rupees	Ten thousand rupees
126.	Section 403, sub-section (1)	... Private market or slaughter-house not to be kept or permitted to be kept open without licence.	Ten thousand rupees	Two thousand rupees

(1)	(2)	(3)	(4)	(5)
127.	Section 404	... Prohibition of sale in unauthorised private market.	One thousand rupees	Two hundred fifty rupees
128.	Section 405	... Requisition to pave and drain private market buildings and slaughter-houses.	Five thousand rupees	One thousand rupees
129.	Section 406	... Regulations framed for markets and slaughter-houses.	One thousand rupees	Two hundred fifty rupees
130.	Section 407A	... Removal of cattle, sheep, goats or swine from any municipal slaughter-house, market or premises.	One thousand rupees	Five hundred rupees
131.	Section 408, sub-section (2)	... Regulations and table of stallage, fees and rents affixed in markets and slaughter-houses not to be destroyed or defaced.	Five hundred rupees	One hundred rupees
132.	Section 410, sub-section (1)	... Prohibition of sale of animals, etc., except in a market.	Two thousand and five hundred rupees	Five hundred rupees
133.	Section 411	... Butchers and persons who sell or supply flesh of animal to be licensed.	Ten thousand rupees	Two thousand rupees
134.	Section 412A	... Milk, butter, etc., not to be sold without a licence.	Two thousand and five hundred rupees	Five hundred rupees
135.	Section 421	... Information to be given of existence of dangerous disease or continuous pyrexia of unknown origin by medical practitioners.	Five thousand rupees	One thousand rupees
136.	Section 423, sub-section (2)	... Prohibition of use for drinking of water likely to cause dangerous disease.	Five thousand rupees	One thousand rupees
137.	Section 424, sub-section (2)	... Direction to remove patients to hospital.	Five thousand rupees	One thousand rupees
138.	Section 425, sub-section (1)	... Requisition to disinfect buildings.	Five thousand rupees	One thousand rupees
139.	Section 426A, sub-section (1)	... Second-hand clothing and bedding not to be brought into city without informing the Commissioner and getting them inspected.	Ten thousand rupees	Two thousand rupees
140.	Section 426A, sub-section (4)	... Second-hand clothing and bedding brought into city not to be dealt with or disposed of until a certificate by the Commissioner has been given.	Ten thousand rupees	Two thousand rupees
141.	Section 427, sub-section (2)	... Where a place for washing of infected articles has been appointed such articles not to be washed at places not so appointed.	Two thousand and five hundred rupees	Five hundred rupees
142.	Section 427, sub-section (3)	... Direction to disinfect or destroy infected articles.	Two thousand and five hundred rupees	Five hundred rupees
143.	Section 428, sub-section (1)	... Persons suffering from dangerous disease not to enter a public conveyance without notifying the same.	One thousand two hundred fifty rupees	Two hundred fifty rupees
144.	Section 430	... Provision as to carriage of persons suffering from dangerous disease in public conveyance.	Ten thousand rupees	Two thousand rupees

(1)	(2)	(3)	(4)	(5)
145.	Section 431	... Public conveyance which has carried a person suffering from dangerous disease to be disinfected.	Ten thousand rupees	Two thousand rupees
146.	Section 432, sub-section (1)	... Infected articles not to be transmitted, etc., without previous disinfection.	Ten thousand rupees	Two thousand rupees
147.	Section 433, sub-section (1)	... Infected building not to be let without being first disinfected.	Ten thousand rupees	Two thousand rupees
148.	Section 435	... Places for the disposal of the dead to be registered.	Five thousand rupees	One thousand rupees
149.	Section 437	... New places for disposal of the dead not to be opened without permission.	Twenty-five thousand rupees	Five thousand rupees
150.	Section 440, sub-section (1)	... Prohibition of burials within places of worship and exhumations without permission.	Ten thousand rupees	Two thousand rupees
151.	Section 441	... Acts prohibited in connection with the disposal of the dead.	Five thousand rupees	One thousand rupees
152.	Section 446, sub-section (1)	... Information of birth to be given within seven days.	Two thousand and five hundred rupees	Five hundred rupees
153.	Section 447	... Information respecting finding of new born child to be given.	Two thousand and five hundred rupees	Five hundred rupees
154.	Section 449	... Information of death to be given at the time when the corpse of the deceased is disposed of.	Two thousand and five hundred rupees	Five hundred rupees
155.	Section 450, sub-section (1)	... Medical practitioner who attended a deceased person to certify the cause of death.	Two thousand and five hundred rupees.	Five hundred rupees
156.	Section 457	... Obligation to fill up blank schedules and returns.	One thousand rupees	Two hundred rupees
157.	Section 459	... Military, naval and police officers and certain others if required, to act as enumerators.	One thousand rupees	Two hundred rupees
158.	Section 469, sub-section (1)	... Boards for exhibiting by-laws to be open to inspection.	One thousand rupees	Two hundred rupees
159.	Section 469, sub-section (2)	... Boards not to be injured or defaced, etc.	Five hundred rupees	One hundred rupees
160.	Section 479, sub-section (5)	... Grantee to be bound to produce licence or written permission.	One thousand rupees	Two hundred rupees
161.	Section 485A sub-section (2)	... Requisition to furnish information as to nature or interest in any premises.	One thousand rupees	Two hundred rupees
162.	Section 507, sub-section (3)	... Occupier of building or land to afford owner facilities for complying with provisions of this Act, etc., after eight days from issue of order by Chief Judge of Small Causes Court.	Ten thousand rupees	Two thousand rupees.

4. In section 472 of the principal Act, for the existing Table, the following Table shall be substituted, namely :—

Amendment
of section 472
of Bom. III of
1888.

"Sr. No. (1)	Section, sub-section or clause (2)	Subject (3)	Daily fine which may be imposed (4)	Minimum daily fine which shall be imposed (5)
1	Section 223, sub-section (1)	Buildings, etc., not to be erected without permission over municipal drains.	One thousand rupees	Two hundred rupees
2	Section 229	Connection with municipal drains, etc., not to be made except in conformity with section 227 or 228.	One thousand rupees	Two hundred rupees
3	Section 229A, sub-section (1)	Buildings, etc., not to be erected without permission over any drain.	One thousand rupees	Two hundred rupees
4	Section 230A	Owner of land to allow others to carry drain through the land.	Five hundred rupees	One hundred rupees
5	Section 231	Requisition to enforce drainage of undrained premises situated within a hundred feet of a municipal drain.	Five hundred rupees	One hundred rupees
6	Section 232	Requisition to enforce drainage of undrained premises not situated within a hundred feet of a municipal drain.	Five hundred rupees	One hundred rupees
7	Section 233, sub-section (1), clause (b)	Direction, limiting the use of drain of notice requiring the construction of a distinct drain.	Five hundred rupees	One hundred rupees
8	Section 233A, clause (b)	Drain for sole use of property to be maintained in good repair, etc., by owner or occupier of property.	Five hundred rupees	One hundred rupees
9	Section 236	Owners of drain to allow use or joint ownership thereof by others.	Five hundred rupees	One hundred rupees
10	Section 240	Drains not to pass beneath buildings.	One thousand rupees	Two hundred rupees
11	Section 243, sub-section (2)	Requisition to cover of ventilate drain or cesspool.	Five hundred rupees	One hundred rupees
12	Section 248, sub-section (1)	Requisition to enforce the provision of privy accommodation, etc.	Five hundred rupees	One hundred rupees
13	Section 249	Requisition to provide privy accommodation for factories.	Two thousand rupees	Five hundred rupees
14	Section 249A	Requisition respecting unhealthy privies.	Two thousand rupees	Five hundred rupees
15	Section 250, sub-section (1)	Provision to privies.	Five hundred rupees	One hundred rupees
16	Section 251	Provision as to water closets.	Five hundred rupees	One hundred rupees
17	Section 257	Requisition to effect sanitary repairs, etc.	One thousand rupees	Two hundred rupees
18	Section 259A, sub-sections (1) and (4)	Provisions as to employment of licensed plumber and use of work.	Five thousand rupees	One thousand rupees

(1)	(2)	(3)	(4)	(5)
19	Section 259A, ... sub-sections (2) and (3)	Licensed plumber to give and sign certificate.	One thousand rupees	Two hundred rupees
20	Section 268, ... sub-section (1)	Buildings, etc., not to be erected over water main without permission.	One thousand rupees	Five hundred rupees
21	Section 270A ...	Premises not to be occupied without Commissioner, certificate in respect of adequate water supply.	Five thousand rupees	One thousand rupees
22	Section 271, ... sub-section (2)	Requisition to obtain private water supply and to provide supply and distributing pipes, etc.	One thousand rupees	Two hundred rupees
23	Section 274 ...	Requisition to provide cisterns and fittings or means of access to any cisterns.	One thousand rupees	Two hundred rupees
24	Section 297, ... sub-section (3)	Buildings not to be constructed within the regular line of street without permission.	Ten thousand rupees	Three thousand rupees
25	Section 305 ...	Requisition as to levelling and draining of private streets.	One thousand rupees	Two hundred rupees
26	Section 312, ... sub-section (1)	Prohibition of structures or fixtures causing obstruction in streets.	Two thousand rupees	Five hundred rupees
27	Section 313, ... sub-section (1)	Prohibition of deposit, etc., of things in streets.	Two thousand rupees	Five hundred rupees
28	Section 313A ...	Prohibition of hawking or exposing for sale any article in a public place or street without a licence.	Five hundred rupees	One hundred rupees
29	Section 313B ...	Prohibition in a public place or street of use of skill in handicraft or in rendering services without a licence.	Five hundred rupees	One hundred rupees
30	Section 315 ...	Requisition to remove structures or fixtures erected or set up before section 312 came into force.	One thousand rupees	Two hundred rupees
31	Section 322, ... sub-section (1)	Streets not to be opened or broken up and building materials not to be deposited thereon without permission.	Five thousand rupees	One thousand rupees
32	Section 323 ...	Precautions for public safety to be taken by persons to whom permission is granted under section 322.	Five thousand rupees	One thousand rupees
33	Section 324, ... sub-section (1)	Persons to whom permission is granted under section 322, must reinstate streets.	One thousand rupees	Two hundred rupees
34	Section 326 ...	Hoards to be set up during work on any building adjacent to a street.	Two thousand rupees	Five hundred rupees
35	Section 328, ... sub-section (1)	Sky-signs not to be erected or retained without permission.	One thousand rupees	Four hundred rupees

(1)	(2)	(3)	(4)	(5)
36	Section 328A, sub-section (1)	Advertisement on certain sites, vehicles, etc., not to be exhibited without permission.	One thousand rupees	Two hundred rupees
37	Section 329, sub-section (1)	Requisition to repair, protect or enclose dangerous place.	One thousand rupees	Five hundred rupees
38	Section 334, sub-section (1)	Requisition to alter situation of gas-pipes, etc.	One thousand rupees	Two hundred rupees
39	Section 335, sub-section (1)	Buildings, etc., not to be erected without permission over municipal gas-pipes.	One thousand rupees	Two hundred rupees
40	Section 347, sub-section (1)	Work not to be commenced without notice.	Fifteen thousand rupees	Three thousand rupees
41	Section 347B	Building or any part of a building originally constructed or authorised to be used for human habitation not to be used as a godown, etc., without permission.	Ten thousand rupees	Three thousand rupees
42	Section 347C	Building originally constructed or authorised to be used for human habitation not to be altered without permission for the purpose of using it as godown, etc.	Ten thousand rupees	Three thousand rupees
43	Section 349	Roof and external walls of buildings not to be of inflammable material.	One thousand rupees	Two hundred rupees
44	Sections 349A and 349 B	Provisions as to height of buildings.	Ten thousand rupees	Two thousand rupees
45	Section 349C	Provisions as to height of frame buildings.	Ten thousand rupees	Two thousand rupees
46	Section 349D	Alteration and provision of staircases to allow safe exit in the event of fire.	Two thousand rupees	Five hundred rupees
47	Section 353A	Provision as to completion certificates ; permission to occupy or use.	Ten thousand rupees	Two thousand rupees
48	Section 354AA, sub-section (7)	Erection or re-erection of any building in contravention of the declaration.	Ten thousand rupees	Two thousand rupees
49	Section 354RK, sub-section (8)	Construction or re-construction of building within any redevelopment area without permission.	Ten thousand rupees	Three thousand rupees
50	Section 358	Licensed plumber to be bound to execute work properly.	One thousand rupees	Two hundred rupees
51	Section 368, sub-sections (1), (2), (3), (4) and (5)	Collection, removal and deposit of refuse and provision of receptacles.	One thousand rupees	Two hundred rupees
52	Section 372	Provision to removal of refuse.	One thousand rupees	Two hundred rupees
53	Section 375	Requisition to cleanse and limewash building.	Five hundred rupees	One hundred rupees
54	Section 375A	Requisition to remove building materials, etc., from any premises.	One thousand rupees	Two hundred rupees

(1)	(2)	(3)	(4)	(5)
55	Section 377 ...	Requisition to cleanse, etc., the neglected premises.	Five hundred rupees	One hundred rupees
56	Section 377A, sub-sections (1) and (2) ...	Requisition to abate or to prevent recurrence of leakage in the roofs of buildings.	Two thousand rupees	Five hundred rupees
57	Section 379 ...	Owner or occupier of house to give statement of accommodation within seven days of receipt of notice.	Two thousand rupees	Four hundred rupees
58	Section 379A, sub-section (1) ...	Requisition by Metropolitan Magistrate to abate over crowding.	Two thousand rupees	Four hundred rupees
59	Section 379A, sub-section (3) ...	Requisition by owner pursuant to order under sub-section (1).	Two thousand rupees	Four hundred rupees
60	Section 380 ...	Requisition to remove or alter insanitary hut.	Five hundred rupees	One hundred rupees
61	Section 381 ...	Requisition to fill in pools, etc., which are nuisance.	Two thousand rupees	Five hundred rupees
62	Section 381A, sub-section (2) ...	Requisition to fill in or demolish well, etc.	Two thousand rupees	Five hundred rupees
63	Section 381B ...	Prohibition of mosquito breeding in collection of water on any land.	Two thousand rupees	Five hundred rupees
64	Section 382 ...	Requisition to discontinue dangerous quarrying.	Ten thousand rupees	Two thousand rupees
65	Section 383, sub-section (1) ...	Requisition to remove or trim trees, shrubs or hedges.	Five hundred rupees	One hundred rupees
66	Section 384, sub-section (1) ...	Prohibition as to the keeping of animals.	One thousand rupees	Two hundred rupees
67	Section 384A ...	Requisition to discontinue, etc., stabling animals in dwelling houses.	Two thousand rupees	Five hundred rupees
68	Section 390, sub-section (1) ...	Prohibition of working of factory, etc., established without written permission.	Fifty thousand rupees	Ten thousand rupees
69	Section 390, sub-section (3) ...	Prohibition of continuance or resumption of working of factory, etc., after revocation of written permission for its establishment	Fifty thousand rupees	Ten thousand rupees
70	Section 392, sub-section (1) ...	Requisition for sanitary regulation of factories, etc.	Ten thousand rupees	Three thousand rupees
71	Section 394, sub-section (1), clauses (a) (ii) and (b) to (f) ...	Certain articles not to be kept and certain trades, processes and operations not to be carried on, without licence.	Twenty thousand rupees	Four thousand rupees
72	Section 394, sub-section (6) ...	Licence to be kept on the premises, board to be displayed indicating nature of articles kept or trade carried on and proper labels to be put on articles, etc.	Two thousand rupees	Five hundred rupees

(1)	(2)	(3)	(4)	(5)
73	Section 395, ... sub-section (1)	Prohibition of corruption of water by chemicals, etc.	Fifty thousand rupees	Ten thousand rupees
74	Section 397, ... sub-section (1)	Regulation of washing of clothes by washerman.	One thousand rupees	Two hundred rupees
75	Section 403, ... sub-section (1)	Private markets not to be kept or permitted to be kept open and no place to be used or permitted to be used as slaughter-house, without licence.	Five thousand rupees	One thousand rupees
76	Section 405 ...	Requisition to pave and drain private market buildings, and slaughter houses.	Five thousand rupees	One thousand rupees
77	Section 411 ...	Butchers and persons who sell or supply the flesh of animals to be licensed.	One thousand rupees	Two hundred rupees
78	Section 412A ...	Milk, butter, etc., not to be sold without a licence.	One thousand rupees	Two hundred rupees
79	Section 425, ... sub-section (1)	Requisition to disinfect buildings.	One thousand rupees	Two hundred rupees
80	Section 426A, ... sub-section (1)	Second-hand clothing and bedding not to be brought into city without informing the Commissioner and getting them inspected.	Ten thousand rupees	Two thousand rupees
81	Section 426A, ... sub-section (4)	Second-hand clothing and bedding brought into city not to be dealt with or disposed of until a certificate by the Commissioner has been given.	Ten thousand rupees	Two thousand rupees
82	Section 479, ... sub-section (5)	Grantee to be bound to produce licence or written permission.	One thousand rupees	Two hundred rupees
83	Section 485A, ... sub-section (2)	Requisition to furnish information as to nature of interest in any premises.	One thousand rupees	Two hundred rupees
84	Section 507, ... sub-section (3)	Occupier of building or land to afford facilities to the owner for complying with provisions of this Act, etc., after eight days from issue of order by the Chief Judge, Small Causes Court.	Five thousand rupees	One thousand rupees.

STATEMENT OF OBJECTS AND REASONS.

The provisions providing for penalties for failure to comply with various provisions of the Mumbai Municipal Corporation Act (Bom. III of 1888) were last revised by Mah. XXI of 1989. With the devaluation of rupee and inflation those provisions have lost its deterrence. It is, therefore, considered expedient to amend the said Act, suitably.

2. The Bill accordingly provides for,—

(i) enhancement of the minimum and maximum fine specified in the Table below section 471, for violation of the provisions of the Act and for enhancement of such fine specified in the table below section 472 for subsequent violation of the provisions of the Act ;

(ii) enhancement of the amount of fine for traveling without ticket in the buses of the Brihan Mumbai Electric Supply and Transport Undertaking from rupees ten to ten times of the fare due.

3. Hence this Bill.

Mumbai,

Dated the 13th March 2006.

VILASRAO DESHMUKH,

Chief Minister.